

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

OA 1004/93.

Dt. of Order: 22-3-94.

1. J.A.Manikyam
2. K.Narasayamma

...Applicants

Vs.

1. The Controller General of Defence, Accounts, West Block, Ramakrishnapuram, New Delhi-110 002.
2. The Flag Officer Commanding in Chief, Eastern Naval Command, Visakhapatnam-14.
3. The Area Accounts Officer, Dy. Control of Defence Accounts (Navy), Visakhapatnam-2.

...Respondents

Counsel for the Applicants : Shri M.P.Chandramouli

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

CDRAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

To

1. The Controller General of Defence, Accounts,  
West Block, Ramakrishnapuram, New Delhi-2.
2. The Flag Officer Commanding in Chief,  
Eastern Naval Command, Visakhapatnam.
3. Dy. Control of Defence Accounts (Navy)  
Visakhapatnam-2.
4. One copy to Mr. M. P. Chandramouli, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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J U D G E M E N T

DATED 22.3.94

AS PER SHRI A.B. GORTHI, MEMBER (ADMN.)

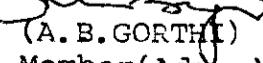
Aggrieved by the improper fixation of their pay, both these applicants have filed this OA praying for a direction to the respondents to re-fix their pay on par with their junior on 1-1-86.

2. Heard the learned counsel for the applicant.

and Heard Shri N.R. Devaraj, learned Sr. Standing counsel for the respondents and perused the counter filed by the respondents. The learned Sr. Standing counsel for the respondents has drawn my attention to a copy of the letter from the Area Accounts Office (CDA Navy) dated 16.2.94 addressed to FOCINC, Hqrs., Eastern Naval Command, Visakhapatnam. The said letter is to the effect that the pay fixation proposals for anti-dating of increment in respect of the applicants on par with their junior have been approved. Consequently, there is a direction to the Sr. Standing counsel to make a submission to that effect before the Tribunal.

3. From the above stated, it is clear that the relief sought for the applicants has since been granted to them by the respondents and accordingly the OA has become infructuous.

4. The OA is dismissed without any order as to costs.

  
(A.B. GORTHI)  
Member(Admn.)

NS

Open court dictation

  
Deputy Registrar